

\234ITEM NO.35 REGISTRAR COURT. 1 SECTION II
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR MR. PAWAN DEV KOTWAL
Petition(s) for Special Leave to Appeal (Crl.) No(s). 6269/2015
STATE OF UTTAR PRADESH THR. PRINCIPAL SECRETARY, HOME DEPARTMENT
Petitioner(s)

VERSUS

HOSHIYAR SINGH Respondent(s)
(with appln. (s) for exemption from filing O.T.)
WITH
SLP(Crl) No. 6868/2015
(With (With appln.(s) for c/delay in refiling SLP and appln.(s) for
exemption from filing O.T. and Office Report)
Date : 24/10/2016 This petition was called on for hearing today.
For Petitioner(s)

Mr. Aishwarya Pathak, Adv.
Mr. Ardhendumauli Kumar Prasad, Adv.
Mr. A.C. Boxipatro, Adv.
Mr. Apoorv Kurup, Adv.
For Respondent(s)
Mr. Mohit Singh, Adv.
Mr. Sudhir Naagar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP(Crl.) No.6269/2015
Sole respondent has already filed counter affidavit.
SLP(Crl) No. 6868/2015
The Ld. Counsel for respondent No.2 adopts counter
affidavit filed on behalf of the sole respondent in the first
matter on behalf of respondent No.2 also in this matter.
The Ld. Advocate, Mr. Aishwarya Pathak, appearing on
behalf of Mr. Ardhendumauli Kumar Prasad, Advocate-on-Record

Item No.35 -2-
appears for respondent No.1. He seeks time to file
vakalatnama and counter affidavit. Be filed within four
weeks; time.
List again on 15.12.2016.

(PAWAN DEV KOTWAL)
Registrar